HOUSING SCHEME UNDER LOW AND MIEDLE INCOME GROUP

\*377. SHRI A. P. CHATTERJEE:
SHRI SURAJMAL SAHA:
SHRI A. G. KULKARNI:
SHRI BRAHMANANDA
PANDA:

SHRI PRANAB KUMAR MUKHERJEE:

SHRI SUHRID MULLICK CHOUDHURY:

SHRI MAHITOSH PURA-KAYASTHA :

SHRI CHITTA BASU:

Will the Minister of WORKS AND HOUSING/निर्माण और आवास मंत्रो be pleased to state :

- (a) whether it is a fact that there is a housing scheme for low and middle income group people for constructing houses in Delhi/New Delhi; if so, the details of the eligibility for the grant of advances/loans under the scheme;
- (b) whether Government are aware of the fact that many very high salaried Government Officials have managed to get the benefit of the scheme through violation of the provisions of the aforesaid scheme if so, the details of such persons who were granted loans/advances during the last ten years; and
- (c) how many of the officials referred to in part (b) above are/were in possession of Government accommodation at the time of grant of loans/advances to them and how many out of them were permitted to retain government accommodation after the construction of their houses mentioning the grounds on which such permission was granted to them?

OF WORKS MINISTER AND HOUSING/निर्माण और आवास मंत्री (SHRI UMA SHANKAR DIKSHIT): (a) Yes Sir; two schemes known as the Low Income Group Housing Scheme and the Middle Income Croup Housing Scheme are in operation in the Union Territory of Delhi. Individuals whose income does not exceed Rs. 7,200 per annum are eligible for the grant of loans under the Low Income Group Housing Scheme, and annual income exceeds those Rs. 7,200 but does not exceed Rs. 18,000 are eligible for grant of loan under the Middle Income Group Housing Scheme, provided the applicant does not already own a house in Dellii/New Delhi.

- (b) No such case has come to the notice of the Government.
  - (c) Does not arise.

LEGISLATION ON HOSPITAL EMPLOYEES

\*378. SHRIMATI VIDYAWATI CHATURVEDI: Will the Minister of HEALTH AND FAMILY PLANNING/स्वास्थ और परिवार नियोजन मंत्री be pleased to state:

- (a) whether Government propose to bring forward a legislation to protect the rights and privileges of the hospital employees in view of the judgement delivered by the Supreme Court last year in connection with a Holy Family Hospital case;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

MINISTER OF HEALTH THE AND FAMILY PLANNING/स्वास्थ्य और परिवार नियोजन मंत्री (SHRI UMA SHAN-KAR DIKSHIT) · (a) to (c) The question of amending the definitions of "industry" and "workman" in the Industrial Disputes Act, so as to cover, inter-alia, Hospital employees was considered by the Standing Labour Committee at its meeting held in July, 1970. The general view was that the hospital employees, along-with certain others, should be given necessary protection either under the Industrial Disputes Act or other suitable legislation. Further action is under consideration of the Department of Labour and Employment in the light of the decisions of the Standing Labour Committee.

## U. N. OBSERVERS ON INDO-PAK BORDER

\*379. SHRI SITARAM KESRI Will the Minister of EXTERNAL AF-FAIRS /विदेश मंत्री be pleased to state :

- (a) whether the United Nations has suggested the posting of U. N. Observers on either side of the Indian border with East Bengal with a view to ensure maintenance of peace in the area; and
- (b) if so, the reaction of the Government of India thereto?

THE MINISTER OF EXTERNAL AFFAIRS/ विदेश मंत्री (SARDAR SWARAN SINGH). (a) The Secretary General proposed the location of a few observers from the UNHUR's Office on both sides of the Indo-East Bengal border to facilitate the voluntary repatriation of refugees in a secure and orderly manner, taking into account their welfare. This proposal was made by the Secretary General in an aide memoire addressed to the Governments of India and Pakistan on the 19th of July.

- (b) The Government of India  $\operatorname{find}^{s}$  the proposal unacceptable as:
  - (i) it will create a misunderstanding in the international community that the situation in East Bengal is an Indo-Pakistan dispute.
  - (ii) it will divert attention from the root cause of the problem which is the political and military oppression of the people of East Bengal and a denial of their fundamental, human and political rights.
  - (iii) it would equate India and Pakistan, and thereby divert attention from the oppressive activities of the Government of Pakistan.
  - (iv) apart from this the aim of impartial assessment of the condition of the refugees in India has been facilitated by the Government of India by allowing free access to bona fide foreign observers, including U. N. personnel, to all the refugee camps in India.

India's Permanent Representative to the U. N. has conveyed the reaction of the Government of India formally to the Secretary General.

## फरोदाबाद में नियुवत निर्माग-मंत्रालय के कर्मचारियों के मेडीकल बिल

\*380. श्री सूरज प्रसाद : वया निर्माण और आवास मंत्री यह बताने की कृपा करगें कि :

(क) फरीदावाद में नियुक्त निर्माण और आवास मंत्रालय क चतुर्थ श्रेणी के कर्मचारियों से लेकर अधिकारियो तक प्रत्येक कर्मचारी द्वारा पिछले छः महीनों में दिए गए मेडिकल बिलों की रकम का ब्यौरा क्या है; और

- (ख) क्या यह सच है कि इन कर्मचारियों ने जो मेडिकल चिल दिये वे सरकारी अनुमान से अधिक हैं ?
- †[Medical bills of employees of Works Ministry posted at Faridabad
- \*१८०. SHRI SURAJ PRASAD. Will the Minister of WORKS AND HOUSING/निर्माण और आवास मंत्री be pleased to state:
- (a) what are the details of the amount of medical bills drawn during the last six months by each of the employees ranging from Class IV servants to Officers of the Ministry of Works and Housing posted at Faridabad; and
- (b) whether it is a fact that the medical bills submitted by these employees exceeded the Government estimates?

निर्माण और आवास मंत्री (श्री उमा शकर वीक्षित): (क) और (ख) अपे शित सूचना एकतिन की जा रही है तथा समः पटल पर रख दो जाएगी।

†[THE MINISTER OF WORKS AND HOUSING/निर्माण और आवात मंत्री (SHRI UMA SHANAKR DIKSHIT): (a) and (b) The required information is being collected and will be placed on the Table of the House.]

Application for licence to set up Polyester fibre plant in Orissa

\*381. SHRI K. C. PANDA: SHRI SUNDAR MANI PATEL:

Will the Minister of PETROLEUM AND CHEMICALS/पेट्रोलियम और रशयन मंत्री be pleased to state:

- (a) whether it is a fact that the Orissa Industrial Development Corporation applied for a licence for a Polyester Fibre Plant to be put up in Orissa;
- (b) what is the position of the State Government's application in the priority list; and
- (c) whether it is a fact that a private party was given a licence for a similar plant in West Bengal?
  - †[ ] English translation.